

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET
APPLICATION NO.

129

OF 199 8

Applicant(s) Shri prindip Kumar Das

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Respondent(s) Union of India & Ors

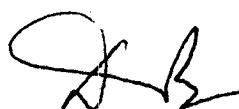
Advocate for Applicant(s) Mr. S. Swami

Mr. U. K. Nair

Advocate for Respondent(s) Mr. J. H. SWICK

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form and within time C. F. of Rs. 50/- deposited vide IPO/BD No 752188 Dated 15.6.98</p> <p>DD. Registrar</p> <p>equisite 3 Copies have been filed.</p> <p>18/6/98 _____ Registrar 25/2/98</p>	6.7.98	<p>This application has been filed by the applicant seeking certain reliefs. The case of the applicant is that pursuant to the Annexure-1 Advertisement dated 1.10.1996 the applicant applied for the post of Assistant Station Master along with other candidates. A written test was held and the applicant was qualified. Thereafter viva voce test was also held. There also he qualified and his name was shown in the select list. The applicant belongs to the Scheduled Caste community but his name was wrongly shown in the list of the Scheduled Tribe candidates and therefore he was not appointed. Immediately on coming to know the applicant submitted Annexure-6 representation dated 27.2.1998 and the said representation has not yet been disposed of. Hence the present application.</p>

contd..

Notes of the Registry	Date	Order of the Tribunal
<p><u>13.7.98</u></p> <p>Copies of the order alongwith the application have been sent to the D/sr. for issuing the same to the Respondents and a copy of the order to the Appellant. They Regd. with APD.</p>	6.7.98	<p>The representation was filed on 27.2.1998. Six months is not yet over and therefore this application cannot come before this Tribunal under the provisions of law. We therefore are not inclined to entertain the application. However, the respondents are directed to dispose of the representation as early as possible within a period of two months from the date the date of receipt of this order. If the applicant is still aggrieved by the order passed on the representation he may approach the authority as per law.</p> <p>The application is disposed of without any costs.</p>
<p>of</p> <p>Copies of the order has been receipt. and issued vide Reg. No. 1949 to 1952 dt. 13-7-98</p>	pg	<p><u>60</u> Member</p> <p> Vice-Chairman</p>